(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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### **EXTENSION** OF PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 2432 of 2025/RG/LP

Dated: 23 .07 .2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Junaid Rashid S/O Abdul Rashid Sheikh R/O Amlar Tehsil Tral & District Pulwama.

vide notification No. 892 of 2024 RG/LP dated 30.05.2024 for a period of one year has been extended up to 31.12.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

**Additional Registrar** 

(L.P. Section) Dated: 23 07.2025

No: 402 30-37/RG/LP

Copy forwarded to the: -

Principal District and Sessions Judge, Pulwama. 1.

Secretary, Bar Council of India, New Delhi. 2.

Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.

President, District Bar Association, Pulwama. 4.

CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the 5.

Incharge Library, High Court Wing Jammu/Srinagar for information and also 6. keeping record of the same.

Mr. Junaid Rashid, Advocate 7.

.....for information and necessary action.

Section)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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### **EXTENSION** OF PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 2433 of 2025/RG/LP

Dated: 23 .07 .2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Tamcy Gul

D/O Gh Mohd Rather

R/O New Colony, Bonmakhama, Tehsil Magam District Budgam.

vide notification No. 2578 of 2023 RG/LP dated 09.11.2023 for a period of one year has been extended up to 31.12.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Additional Registrar (L.P. Section)

No: 46238-49RG/LP Dated: 23 07.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Budgam. 1.

Secretary, Bar Council of India, New Delhi. 2.

Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.

President, District Bar Association, Budgam. 4.

CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the 5. official website.

Incharge Library, High Court Wing Jammu/Srinagar for information and also 6. keeping record of the same.

Ms. Tamcy Gul, Advocate 7.

.....for information and necessary action.

. Section)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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### EXTENSION OF PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 2434 of 2025/RG/LP

Dated: 23 .07 .2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Simran Khursheed D/O Khursheed Ahmad Waza

R/O Ward No.5, Main Market, Tehsil & District Bandipoa.

vide notification No. 2234 of 2023 RG/LP dated 28.09.2023 for a period of one year has been extended up to 31.12.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

**Additional Registrar** 

(L.P. Section)

No: 40246 53/RG/LP

Dated: 23 07.2025

Copy forwarded to the: -

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Secretary, Bar Council of India, New Delhi. 2.

Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.

President, District Bar Association, Pulwama. 4.

CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the 5.

Incharge Library, High Court Wing Jammu/Srinagar for information and also 6. keeping record of the same.

Ms. Simran Khursheed, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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### **EXTENSION** OF PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 2435 of 2025/RG/LP

Dated: 23 .07 .2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shah Omar Mustafa Veeri S/O Shah Bashir Ahmad Veeri R/O Veeri, Tehsil Bijbehara, District Anantnag.

vide notification No. 310 of 2023 RG/LP dated 14.02.2023 for a period of one year has been extended up to 31.12.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 46254-61/RG/LP Dated: 23 07.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Anantnag. 1.

Secretary, Bar Council of India, New Delhi. 2.

Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.

President, District Bar Association, Anantnag. 4.

CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the 5.

Incharge Library, High Court Wing Jammu/Srinagar for information and also 6. keeping record of the same.

Mr. Shah Omar Mustafa Veeri, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 2 436 of 2025/RG/LP

Dated: 23 .07 .2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Madiha Mukhtar

D/O Munshi Mukhtar Ahmad

R/O Ferozpora Tehsil Tangmarg, District Baramulla.

vide notification No. 616 of 2022 RG/LP dated 27.05.2022 for a period of one year has been extended up to **31.12.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Additional Registrar

(L.P. Section)

No: 40262-69/RG/LP

Dated: 23 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Bar Association, Baramulla.

CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Madiha Mukhtar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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### **EXTENSION** OF PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 2437 of 2025/RG/LP

Dated: 23 .07 .2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Qazi Abdul Waris

S/O Qazi Abdul Lateef

R/O Lalpora, Bonpora, Tehsil Beerwah, District Budgam.

vide notification No. 709 of 2021 RG/LP dated 19.07.2021 for a period of one year has been extended up to 31.12.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 46270-HIRG/LP

Dated: 23 07.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Budgam. 1.

Secretary, Bar Council of India, New Delhi. 2.

Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.

President, District Bar Association, Budgam. 4.

CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the 5.

Incharge Library, High Court Wing Jammu/Srinagar for information and also 6. keeping record of the same.

Mr. Qazi Abdul Waris, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## EXTENSION OF PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 2438 of 2025/RG/LP

Dated: 23 .07 .2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sihrul Islam

D/O Gh Mohmad Banday

R/O Aripanthan, Tehsil Beerwah, District Budgam.

vide notification No. 518 of 2021 RG/LP dated 08.06.2021 for a period of one year has been extended up to **31.12.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Additional Registrar

No: 40278-85/RG/LP

Dated: 23 07.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Budgam.

2. Secretary, Bar Council of India, New Delhi.

 Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Bar Association, Budgam.

5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Sihrul Islam, Advocate

.....for information and necessary action.

Assistant Registrar

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 2439 of 2025/RG/LP

Dated: 23 .07 .2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Kaiser Majeed Dar

S/O Abdul Majeed Dar

R/O Rathsun (Malpora), Tehsil Beerwah, District Budgam.

vide notification No. 744 dated 19.09.2019 for a period of one year has been extended up to **31.12.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Additional Registrar (L.P. Section)

No: 40286-93/RG/LP

Dated: 23 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.

Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

President, District Bar Association, Budgam.

5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Kaiser Majeed Dar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 2440 of 2025/RG/LP

Dated: 23 .07 .2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ameen Hussain

S/O Mohmmad Hussain Rather

R/O Ratherpora Bumthan Mirbazar, Tehsil & District Anantnag.

vide notification No. 39 of 2023 RG/LP dated 10.02.2023 for a period of one year has been extended up to **31.12.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Additional Registrar

No: 40294301 /RG/LP

Dated: 23 07.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Anantnag.

Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Bar Association, Anantnag.

5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Ameen Hussain, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 244 of 2025/RG/LP

Dated: 23 .07 .2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Yawer Elahi Sofi

S/O Showkat Ahmad Sofi

R/O Model Town-A, Tehsil Sopore, District Baramulla.

vide notification No. 2085 of 2023 RG/LP dated 13.09.2023 for a period of one year has been extended up to **31.12.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Additional Registrar

No: 40302-09/RG/LP

Dated: 23 07.2025

### Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Bar Association, Baramulla.

5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Yawer Elahi Sofi, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 2442 of 2025/RG/LP

Dated: 23 .07 .2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Tawfeeq Ali Banday S/O Zulfiqar Ali Banday R/O H.No. 43, Rose Avenue, Peer Bagh Opp. Police Hqr, Tehsil khas District Srinagar.

vide notification No. 2066 of 2023 RG/LP dated 13.09.2023 for a period of one year has been extended up to **31.12.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Additional Registrar

No: 40310-17/RG/LP

Dated: 23 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Srinagar.

- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Tawfeeg Ali Banday, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 2443 of 2025/RG/LP

Dated: 23 .07 .2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohd Ashraf

S/O Ghulam Mohd Pandit

R/O Uthoora Post Office Pinglana, Tehsil & District Pulwama.

vide notification No. 930 of 2024 RG/LP dated 22.11.2019 for a period of one year has been extended up to **31.12.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Additional Registrar

(L.P. Section)

No: 40318-25/RG/LP

Dated: 23 07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Pulwama.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Pulwama.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohd Ashraf, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 2444 of 2025/RG/LP

Dated: 23 .07 .2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Saba Altaf

D/O Altaf Hussain Naik

R/O H-5 Cooperative Colony Peerbagh, District Srinagar.

vide notification No. 1744 of 2022 RG/LP dated 10.11.2022 for a period of one year has been extended up to **31.12.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Additional Registrar

(L.P. Section)

No: 40326-33/RG/LP

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

Dated: 23 07.2025

4. President, J&K High Court Bar Association, Srinagar.

 CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Saba Altaf, Advocate

.....for information and necessary action.

Assistant Registrar

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 2445 of 2025/RG/LP

Dated: 23 .07 .2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Snober Muzafar

D/O Late Muzafar Hussain Malik

R/O Saidpora Payeen, Tehsil & District Shopian.

vide notification No. 126 of 2022 RG/LP dated 25.02.2022 for a period of one year has been extended up to **31.12.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Additional Registrar

No: 40334-41/RG/LP

Dated: 23 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.

Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Bar Association, Shopian.

5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Snober Muzafar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## EXTENSION OF PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 2446 of 2025/RG/LP

Dated: 23 .07 .2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Waqar Ahmad Bajard

S/O Mushtaq Ahmad Bajard

R/O Hariganiwan, Tehsil Kangan, District Ganderbal.

vide notification No. 1250 of 2023 RG/LP dated 06.06.2023 for a period of one year has been extended up to **31.12.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Additional Registrar (L.P. Section)

No: 40342-49/RG/LP

Dated: 23 07.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Ganderbal.

Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Bar Association, Ganderbal.

CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.

Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Wagar Ahmad Bajard, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 2 447 of 2025/RG/LP

Dated: 23 .07 .2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Danishta Riyaz Shah

D/O Riyaz Ahmad Shah

R/O Sallar Bonpora Tehsil Sallar District Anantnag.

vide notification No. 1878 of 2023 RG/LP dated 08.09.2023 for a period of one year has been extended up to **31.12.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Additional Registrar

No: 40350-57/RG/LP

Dated: 23 07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Bar Association, Anantnag.

5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Danishta Riyaz Shah, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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### **EXTENSION** OF PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 2448 of 2025/RG/LP

Dated: 23 .07 .2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sumaiya Yousuf

D/O Mohd Yousuf Karam

R/O Qamarwari Arjamand Lane-2, Tehsil Shalteng District Srinagar.

vide notification No. 2877 of 2023 RG/LP dated 27.12.2023 for a period of one year has been extended up to 31.12.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Additional Registrar (L.P. Section)

No: 40358-65/RG/LP Dated: 23 07.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Srinagar. 1.

Secretary, Bar Council of India, New Delhi. 2.

Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.

President, J&K High Court Bar Association, Srinagar. 4.

CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the

Incharge Library, High Court Wing Jammu/Srinagar for information and also 6. keeping record of the same.

Ms. Sumaiya Yousuf, Advocate 7.

.....for information and necessary action.